

**DR. FAROOQ ABDULLAH:** Sir, is it a fact that the patients have been suffering a lot in these hospitals because of the strike by junior doctors and the routine cases are being put off to a later date? Is it not a fact that in these hospitals, the consultants and professors are trying to look after the ward where the patients who are seriously ill are lying and only waiting for their deaths at the hands of these doctors? Further, is it not a fact that some of the cardiac centres in these hospitals have come to a stop?

**SHRI NIHAR RANJAN LASKAR:** As I have already stated, because of the absence of doctors on strike, pressure is on the senior-most doctors. We are taking care to see that emergent cases are looked after properly. We cannot entertain all the cases obviously, but the serious cases are being taken care of.

**SHRI NARAYAN CHOUBEY:** Perhaps, the number of deaths shown in the statement is correct. The number of deaths in 980 is not as many as in 1979. However, it is a fact that admission of patients has been stopped in almost all the hospitals due to the strike still going on. I have gone through the statement of the hon. Minister, incharge, Medical Department, where he has said that efforts are being made, but the cursory way in which the efforts are being made is not producing the desired results. May I know if even now fresh attempts will be made to settle the dispute so that the number of patients dying in these hospitals gets reduced and the Government is also saved from the situation in which it has fallen?

**SHRI NIHAR RANJAN LASKAR:** I have already said that it is a fact that the senior doctors and medical officers of the faculties and hospitals, because of the strike, are under pressure, but they are trying their best to provide medical care to those members of the public who visit these hospitals. CGHS doctors are also

there to serve the people who visit these hospitals. Further, we have also recruited about 150 doctors to work in these hospitals.

#### AD HOC APPOINTMENTS IN CGHS ON YEAR TO YEAR BASIS

\*884. **SHRI K. LAKKAPPA:** Will the Minister of HEALTH be pleased to lay a statement showing:

(a) whether it is fact that under the Central Government Health Scheme, various appointments have been made on *ad hoc* basis which have been continuing for many years on year-to-year basis;

(b) if so, the number and designations of such appointments and the dates from which these have been continuing, and

(c) whether it is proposed to regularise them and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) Information is being collected and will be laid on the table of the House.

(c) The process of regularisation of *ad-hoc* employees remains continuously under review and all efforts are made to regularise *ad-hoc* appointees as early as possible.

**SHRI K. LAKKAPPA:** Sir, I had highlighted the problems of the doctors functioning in CGHS and the Central Government hospitals. I appreciate that the Health Ministry has viewed very seriously the various problems confronting the doctors, because of which we are facing strikes and other things and the people are deprived of the medical facilities. It is most unfortunate that the doctors have taken a posture of trade union movement instead of rendering service to the people and the suffering patients. The attitude, I would say, has to change on both the sides. We

have to see the overall situation. The doctors are not satisfied with the manner of recruitment to various categories of doctors. They have been taken on *ad-hoc* basis and have not been confirmed. They do not have the proper facilities also. There is a lot of dissatisfaction among the doctors and the various categories of them who had been taken on *ad-hoc* basis. Therefore, I would like to know whether the hon. Minister is trying to sort out this problem in order to ease the situation. Are there any concrete proposals which have been suggested? To what extent, they have been concretised, suggested and implemented? I would like to know from the hon. Minister how the situation has been eased out at present?

**SHRI NIHAR RANJAN LASKAR:** There are a large number of doctors, of course, who have been taken on *ad-hoc* basis. This is a fact. But we are trying our best to regularise these posts as early as possible. (*Interruptions*) I have also said...

**SHRI K. LAKKAPPA:** That is not my question. My question was about easing out the situation.

**MR. SPEAKER:** In an answer to the last supplementary, he has done it.

**SHRI K. LAKKAPPA:** What are the concrete steps that you have taken? How many people have been confirmed and how many people have not been confirmed? And what effective steps have been taken to create an atmosphere of at least rendering service instead of working like trade union movement by the doctors? I do not appreciate doctors being involved in this...

**MR. SPEAKER:** Do not elaborate it.

**SHRI NIHAR RANJAN LASKAR:** To provide medical care, the Ministry employs quite a variety of medical and para-medical staff members. In all, approximately, it is 6000. There are also about 90 categories of posts.

So, in this respect, I would like to tell the hon. Member that *ad-hoc* appointments have been made in about 600 posts, covering 36 categories of posts. As I have already said, we are trying our best to regularise these sorts of posts.

**SHRI K. LAKKAPPA:** This is my second question. Of course, the first question was not answered. Whether the hon. Minister will have a second look on the overall situation and create an atmosphere of understanding regarding *ad-hoc* appointment, confirm them, ease the situation and improve their conditions and see that no such things would happen hereafter; whether he would also see that certain facilities or amenities, whatever they are asking for confirmation, etc., are provided. Whether this Ministry would have a second look on these things and see that the entire situation is improved and their condition are ameliorated.

**SHRI NIHAR RANJAN LASKAR:** The only thing, I think, the hon. Member was asking was about the employees. We are trying our best to regularise these things. I have said this earlier also; again I am telling you.

**SHRI HARIKESH BAHADUR:** I would like to know from the hon. Minister whether the government is going to fix a criterion that the doctors who have been working for three years or more than three years on *ad hoc* basis will be absorbed in the regular services.

**SHRI NIHAR RANJAN LASKAR:** It is not possible because they have to come through the UPSC. Unless they come through the UPSC, it is not possible to regularise them. This is the position.

**SHRI BHAGWAT JHA AZAD:** Whether the *ad-hoc* appointments are made against increase in the pressure of work or whether they are made against permanent vacancies. May I know what is the percentage of these *ad-hoc* appointments against permanent vacancies and since how long?

**SHRI NIHAR RANJAN LASKAR:** When we make an *ad-hoc* appointment, it is made clear to them. If a person comes through the UPSC, then that post will go. As soon as a person comes through the UPSC, that post will go. (*Interruptions*)

**SHRI BHAGWAT JHA AZAD:** What is the reply to my question. (*Interruptions*) I must know.

**SHRI NIHAR RANJAN LASKAR:** These figures, I do not have. I can give them later on.

### FREE PASSES FOR TRAVEL BY SHIPS

#### Free passes for travel by Ships

\*885. **SHRIMATI PRAMILA DANDAVATE:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any system, as in Railways, for the issue of free passes to individuals and institutions for travel by ships;

(b) if so, the details thereof; and

(c) the list of individuals and institutions to whom such free passes/ticket have been issued?

**THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA):** (a) and (b). There is no system of issuing free passes to any person or institution to travel free by the vessels of SCI/MLL as in the Railways. The employees of SCI are, however, allowed free travel facilities on its passenger and cargo vessels once in 3 years. Beside, at times, on selective basis, charitable institutions are given free passes on SCI' passenger ships limited to two berths for a round trip in each case, subject to the availability of accommodation on the ship. The Mogul Line Limited also grants certain concessions on business consideration to groups travelling in the Konkan Passenger Service.

(c) The following charitable institutions were extended free passes for use of the individuals nominated by these institutions for travel on the SCI's passenger ship, 'Chidambaram' during the last 5 years (1974-79):

#### No. of free passes

1. Indian Cancer Society, Bombay.	4
2. National Association for the Blind, Bombay.	2
3. Handicapped orphans' Appeal Association, Penang.	4
4. Cancer Foundation Ghaziabad.	2

**श्रीमती प्रमिला दण्डवते:** मंत्री महोदय ने भारतय नावहन निगम चिदाम्बरम नामक यात्री जहाज पर यात्रा करने लिए 1974 से 1979 तक कुछ संस्थाओं का कं पामिस की फर्सिलिटिज दी। मैं जानना चाहती हूँ कि इन फर्सिलिटिज का क्या आपका डिस्कटिन्स करने वा दिचार है या इनको कं टिन्स करना चाहें हैं ?

हिन्दुस्तान में रेलों में संशुल इस्टि-ट्यूशज को जैसे पामिस दिए जाते हैं क्या आन पार विद दंत आप शिपस के लिए भी ऐसी इस्टि ट्यूशज को पास देने के बारे में सोच विचार कर रहे हैं ?

**श्री अनन्त प्रसाद शर्मा:** आपने जो यह पूछा है कि इसको बन्द करने का इरादा है या नहीं, मैं बहना चाहता हूँ कि बन्द करने का इरादा नहीं है। जब कभी भी इसके बारे में रिकवरेट आएगी हम उसको कंसिडर करेंगे।

जहाँ तक दूसरी इस्टि ट्यूशज का देने की बात है, आपने जो सुझाव दिया है इस पर जब मांग आएगी तब हम विचार करेंगे।